

**Government of Jammu and Kashmir**  
**Home Department**  
Civil Secretariat, Jammu

**NOTIFICATION**  
**Jammu, the 5<sup>th</sup> March, 2021**

S.O 77.- In exercise of the powers conferred by sub-section (1) of Section 3 of the Prisons Act, 1894 (Act No. 9 of 1894), the Government hereby de-notifies the structure(s) raised over land bearing Khasra No. 159 of village Dhangroli, Tehsil Hiranagar, District Kathua, as Prison, with immediate effect.

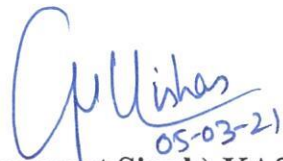
By order of the Government of Jammu and Kashmir.

Sd/-  
(Shaleen Kabra) IAS  
Principal Secretary to the Government  
Dated: 05.03.2021

No: Home/Jail/103/2018

**Copy to:**

1. Director General of Prisons, J&K.
2. Director General of Police, J&K.
3. Principal Secretary to the Hon'ble Governor, J&K.
4. Joint Secretary, Ministry of Home Affairs, Government of India.
5. Secretary to the Government, Department of Law, Justice & PA.
6. Inspector General of Police, Jammu.
7. Divisional Commissioner, Jammu/Kashmir.
8. District Magistrate(s) Jammu/Samba/Kathua.
9. Senior Superintendent(s) of Police, Jammu/Samba/Kathua.
10. Director, Archives, Archaeology and Museums, J&K.
11. Private Secretary to Chief Secretary for information of the Chief Secretary.
12. Private Secretary to Principal Secretary to the Government, Home Department.
13. Incharge Website, Home Department.
14. Government order file/Stock file.

  
(Gurpreet Singh) KAS  
Deputy Secretary to the Government